

Annexure-1															
Name of the Corporate Debtor: Ananda Bharathi Fertilizers (India) Pvt Ltd					Date of Commencement of Liquidation: 03.12.2025					List of Stakeholders as on : 02.02.2026					
List of Secured Financial Creditors															
S. No	Name of Creditor	Details of claim received		Details of Claim admitted							Amount of Contingent claim	Amount of any mutual dues, that may be setoff	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of Receipt	Amount Claimed	Amount of Claim admitted	Nature of Claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount covered by guarantee	% share in total amount of claims admitted					
1	Canara Bank ARM B	28.01.2026	25,26,81,091	20,67,89,868	Secured	20,67,89,868	Yes	#	20,67,89,868	93.69%	0	0	0	4,58,91,223	*
			25,26,81,091	20,67,89,868					20,67,89,868						

Details of Security Interest

- i. Hypothecation (Prime Security): Entire current assets of the Corporate Debtor including stock and book debts under Common Hypothecation Agreement dated 29.03.2016.
- ii. Equitable Mortgage (Prime Security): Factory land & building admeasuring Ac.3.399 gts situated at Sy. Nos. 674/A, 674/E, & 674/EE, Jangampally Village & G.P., Bhiknoor Mandal, Nizamabad District. Plant & Machinery, Furniture & Fixtures, auxiliary equipment.
- iii. Collateral Security – Equitable Mortgages over Immovable Properties:
 - a. Factory land & building admeasuring Ac.5.01 gts at Jangampally Village, Bhiknoor Mandal, Nizamabad District.
 - b. Flat No.201 and Flat No.601 in “Visista Apartments”, Yousufguda, Hyderabad.
 - c. Flat No. H-17, “Kundan Tower”, Begumpet, Hyderabad.
 - d. Flat No.103, “My Home Jewel”, Madeenaguda, RR District.
 - e. Open Plot No.87, Pedapadu Mandal, West Godavari District.
 - f. Flat No.104, “Fort View Residency”, Puppalaguda, RR District.
 - g. EMT of agricultural land admeasuring Ac.10.70 guntas in Sy. No.367, Thungeda Village, Rebbana Mandal, Adilabad District, Telangana.

* Form-D was received on 28.01.2026. Interest calculations and supporting documents are awaited for the completion of claim verification. Hence the CIRP claim has been admitted in accordance with Regulation 12(2)(c) of the IBBI (Liquidation Process) Regulations, 2016